

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.TUESDAY, THIS THE 20TH DAY OF MARCH, 2007.

QUORUM : HON. MR. P.K. CHATTERJI, A.M.

ORIGINAL APPLICATION NO. 1108 OF 2005.

Bhawani Deen, aged about 33 years, Son of, Shri Ram Deen, Resident of, Village Kanora, Post Office Dulara, Tehsil Kulpahar District Mahoba..... **Applicant:**

Counsel for applicant : Shri R.K. Nigam.

Versus

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

..... **Respondents.**

Counsel for Respondents :

ORDER

The applicant has sought a job under compassionate quota in the Railways under D.R.M., N.C.R., Jhansi. The father of the applicant Shri Ram Deen was medically declassified for all classes of job without providing any alternative job from 31.7.1998. The applicant made a representation for job under compassionate ground on 19.4.1999. The applicant is aggrieved that without applying their mind to the matter, the Respondents have rejected the application, by letter dated 3.2.2003 simply saying that after consideration by the Competent Authority, his application was rejected.

2. The applicant states that he ^{would} like that the provisions of the Railway Board Circular vide order dated 28.7.2000 vide letter No.E(NG)/II-98/RC-1/64 be applied in his case. By virtue of this provision, the concerned General Manager of the Railways can consider ~~the~~ ^a request for compassionate appointment for dependents of employees, who were medically declassified up to 20 years from the date of such invalidation. The applicant has only prayed that the General Manager may consider his representation under the special powers provided under the aforesaid circular and

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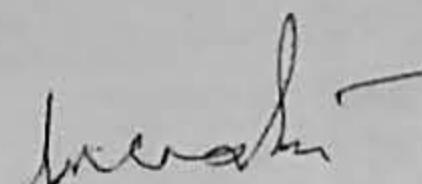
may take an appropriate decision as admissible under the rules.

3. I am of the opinion that this being a modest prayer can be granted. Therefore, it is directed that the Respondent No.1 i.e. G.M., N.C.R. will consider the representation which will be made by the applicant after issue of this direction and take a decision under his special powers as admissible under the rules. The applicant will submit his representation giving full facts of the case and Respondent No.1 will decide the same within

a period of three months from the date of receiving a representation from the applicant.

4. With the above directions, this O.A. is disposed of with no orders as to costs.

Copy of this order along with copy of the O.A. shall be sent to the Respondents.



A.M.

Asthana/